

- (d) pressing non-conventional sources such as molasses, sugarcane tops in o use for fodder
- (e) arrangements for purchase of fodder from the neighbouring States
- (f) throwing open of the forests for grazing by cattle

Special ceilings of expenditure for arranging fodder supply and cattle relief have been adopted on the recommendations of the Central Teams for these States. A total ceiling of Rs 16.31 crores has been fixed so far.

8 Similarly special steps for overcoming the difficulties in drinking water in cities which have posed a serious problem in the States of Maharashtra, Gujarat, Rajasthan, Mysore and Andhra Pradesh have been taken. The measures taken include—

- (a) supply of the suitable for the plateau areas required for boring wells for drinking water,
- (b) loans/grants for digging wells
- (c) arrangement of water tankers for transportation of water

Special ceilings of expenditure for drinking water supply have also been adopted on the recommendations made by the Central Teams. A total ceiling of Rs 13.95 crores has been adopted so far.

9 All foodgrains available with the Government agencies are being channelised through the fair price shops and necessary movement programme has been undertaken to meet the reasonable requirements of foodgrains of the drought-affected and the deficit areas.

10. The Government is deeply conscious of the hardship caused to the people in drought and scarcity areas and the rise in prices. The Government of India is constantly in touch with the State Governments and no efforts are being spared to alleviate the hardship by taking all possible relief measures. The Government of India is confident that with the co-operation of all concerned, it will be possible

to tide over the situation effectively  
13.40 hrs

UNTOUCHABILITY (OFFENCES) AMENDMENT AND MISCELLANEOUS PROVISIONS BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE.

SHRI SHAMBHU NATH (Saidpur) I beg to move

‘That this House do further extend upto the first day of second week of the next session the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act 1951.’

MR SPEAKER The question is

‘That this House do further extend upto the first day of second week of the next session the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951.’

*The motion was adopted.*

MR SPEAKER Now what about the Railway Budget?

AN HON MEMBER After lunch, Sir

SHRI JYOTIRMOY BOSU (Diamond Harbour) I have given notice under Rule 377 about the trouble that is created out of the outcome of an obnoxious editorial written by the Calcutta Paper, *Hindustan Standard*.

MR SPEAKER Railway Budget will come up at quarter to three. I think it will be all right.

SHRI JYOTIRMOY BOSU I have given written notice

अच्छक महोदय : घाप यके हुए है । घाप बैठ जाये ।

श्री ज्योतिर्मय बसु : यह बहुत गम्भीर मामला है ।

अच्छक महोदय : मैंने घाप से कहा है, घाप बैठ जायें ।